

SLP(Crl.)No. 1480 OF 2003  
ITEM No.205

Court No.10

SECTION II  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1480/2003

(From the judgement and order dated 23/01/2003 in CRLMM 716/02  
of The HIGH COURT OF DELHI AT N. DELHI)

NEPC MICON LTD. & ORS.

Petitioner (s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent (s)

( With Appln(s). for stay and permission to place addl. documents on record)  
( For Final Disposal )  
With

SLP(Crl.)No.1596/2003

( With Appln.(s) for stay and exemption from filing c/c of the impugned judgment)  
(For final disposal)

Date : 12/03/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE BRIJESH KUMAR  
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s) Mr. C.S. Sundaram,Sr.Adv.  
Mr. Sanjay Sen,Adv.  
Mr. Rana S. Biswas,Adv.  
Ms. Indra Sawhney,Adv.

For Respondent (s) Mr. Mukul Rohtigi,ASG  
Mr. Rajeev Sharma,Adv.  
Mrs Anil Katiyar,Adv.  
Mr. Anil Mahajan,Adv.  
Mr. Pawan,Adv.  
Mr. K.K.Dhawan,Adv.  
Mr. B.K. Prasad,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Stand out on the request made by the learned counsel for the respondents.

(Sarojbala)  
PA to Addl.Registrar

(Promila Nagpal)  
Court Master